1	2	3	4	5	6	7
Hong Kong	4759	12719.34	0	0	53	209.00
Australia	659	1993.78	1	6.77	26	163.06
Pakistan	0	0	0	0	25	121.37
Italy	65	67.81	0	0	27	99.11
UAE	131	230.73	1603	3940.64	24	91.26
Other Countries	2561	7356.38	281	1194.09	46	75.47
ALL COUNTRIES	101531	283661.74	46890	214156.85	47153	221844.03

R: Revised; P: Provisional.

Source: Indian Bureau of Mines.

++: Negligible.

New works under MGNREGA

†*471. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the new works added to the category of works under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been started in different States of the country, particularly in Uttar Pradesh;

(b) if so, the details thereof, State/Union Territory-wise; and

(c) the steps taken/being taken by the Central Government to start these new works in those States where these have not been started so far, especially in Uttar Pradesh?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) and (b) The provisions in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are effected through Schemes formulated by States under Section 4(1) of the Act. The Schemes made by the States are required to provide for the minimum features specified in Schedule-I of the Act for which guidelines are issued by the Central Government. Schedule-I of MGNREGA as amended from time to time lists the category of works that any Scheme prepared by a State

†Original notice of the question was received in Hindi.

Government under Section 4 (1) of MGNREG Act shall focus upon. The list of activities at present included in Schedule-I of the Act is given in the Statement-I *(See* below). The details of category wise new works taken up under MGNREGA, notified on 7.5.2012 and thereafter and reported by the states/UTs in MIS for FY 2012-13 are given in the Statement-II *(See* below).

(c) As per section 16 of MGNREGA, Gram Panchayats in the meetings of Gram Sabha and ward Sabha are to determine the order of priority of the works to be taken up under the MGNREGA. As per Section 13 of MGNREGA, the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under this Act. The Panchayats at the district level shall finalize and approve block-wise shelf of projects to be taken up under a programme under the scheme. Detailed guidelines for the new/additional works permitted under MGNREGA have also been shared with the States/UTs.

Statement-I

List of activities included in Schedule-I (Para IB) of MGNREG Act.

(i) water conservation and water harvesting including contour trenches, contour bunds, boulder checks, gabion structures, underground dykes, earthen dams, stop dams and springshed development;

(ii) drought proofing including afforestation and tree plantation;

(iii) irrigation canals including micro and minor irrigation works;

(iv) provision of irrigation facility, dug out farm pond, horticulture, plantation, farm bunding and land development;

(v) renovation of traditional water bodies including desilting of tanks;

(vi) land development;

(vii) flood control and protection works including drainage in water logged areas including deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;

(viii) rural connectivity to provide all weather access, including culverts and roads within a village, wherever necessary;

(ix) construction of Bharat Nirman Rajiv Gandhi Sewa Kendra as Knowledge Resource Centre at the Block level and as Gram Panchayat Bhawan at the Gram Panchayat level;

(x) agriculture related works, such as, NADEP composting, vermi-composting, liquid bio-manures;

(xi) livestock related works, such as, poultry shelter, goat shelter, construction of pucca floor, urine tank and fodder trough for cattle, azolla as cattle-feed supplement;

(xii) fisheries related works, such as, fisheries in seasonal water bodies on public land;

(xiii) works in coastal areas, such as, fish drying yards, belt vegetation;

(xiv) rural drinking water related works, such as, soak pits, recharge pits;

(xv) rural sanitation related works, such as, individual household latrines, school toilet units, anganwadi toilets, solid and liquid waste management;

(xv-a) construction of Anganwadi Centers,

(xv-b) construction of play fields.

(xvi) any other work which may be notified by the Central Government in consultation with the State Government.

All activities mentioned in items (iv), (x), (xi) and items (xiii) to (xv) are allowed on land or homestead owned by households belonging to the Scheduled Castes and the Scheduled Tribes or below poverty line families or the beneficiaries of land reforms or the beneficiaries under the Indira Awas Yojana of the Government of India or that of the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008, or the beneficiaries under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007).

Statement-II

Details of category-wise new works taken and MGNREGA

Sl. No.	State	Works taken up (in Nos) (Financial year 2012-13)			
		Coastal Areas	Rural Drinking Water	Fisheries	Rural Sanitation
1	2	3	4	5	6
1	Andhra Pradesh	5	0	18	1028400
2	Arunachal Pradesh	0	13	20	6
3	Assam	0	0	124	466
4	Bihar	0	32	15	8
5	Chhattisgarh	0	296	2	1381
6	Gujarat	1	31	21	3402
7	Haryana	0	22	0	509
8	Himachal Pradesh	0	3	2	144
9	Jammu and Kashmir	1	192	5	1093
10	Jharkhand	0	0	2	50
11	Karnataka	6	929	67	77656
12	Kerala	0	28	0	139
13	Madhya Pradesh	0	10	21	11268
14	Maharashtra	0	111	2	6427
15	Manipur	0	4	5	117
16	Meghalaya	0	0	0	0
17	Mizoram	0	0	0	0
18	Nagaland	0	0	0	0

1	2	3	4	5	6
19	Odisha	14	151	88	545
20	Punjab	0	4	2	0
21	Rajasthan	0	7	1	10846
22	Sikkim	0	0	0	0
23	Tamil Nadu	0	1	0	1704
24	Tripura	0	55	2018	935
25	Uttar Pradesh	0	165	10	60516
26	Uttarakhand	0	0	0	68
27	West Bengal	0	35	0	2
28	Andaman and Nicobar	3	2	5	6
29	Dadra and Nagar Haveli	0	0	0	0
30	Daman and Diu	NR	NR	NR	NR
31	Goa	0	0	0	0
32	Lakshadweep	0	0	0	0
33	Puducherry	0	0	0	0
34	Chandigarh	NR	NR	NR	NR
	TOTAL	30	2091	2428	1205688

NR= Not Reported.

Increase in rentals of DTH services

*472. SHRI MOTILAL VORA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is aware that DTH service providers in general and Bharti Airtel in particular unilaterally and randomly increase their rentals at regular intervals;